

F.No. 21-8/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-8/2026
Date: 10.02.2026

To

Sh. Jacob S
No. 10, Guullapa Road, Rama Swamy Palya,
Maruthi Seva Nagar
Karnataka - 560033
Email id: consuljack.jj@gmail.com

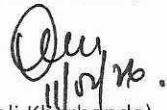
Sub: Information sought under Right to Information Act, 2005 – reg3.

Sir,

Please refer to your RTI application with Registration No. CESTA/R/E/26/00008 dated 05.02.2026.

Information sought under RTI	Reply to the information
<p>Kindly provide the following information under Section 6(1) of the RTI Act, 2005:</p> <p>With reference to OIA Order No. 35/2010 and dairy number 02126/2010 against M/s. Pioneer Security Services:</p> <ul style="list-style-type: none">- Duty and Interest demanded: Rs.88,00,000 (Duty Rs.7669074 and Interest Rs.1130926/-) and penalty Rs.2113907- Amount paid before tribunal appeal: Rs.84,00,000- Difference: Rs.4,00,000 (likely duty and interest) <p>Information requested:-</p> <ol style="list-style-type: none">1. Whether the tribunal accepted the appeal without clearing the balance amount of Rs. 4,00,000/-.2. If yes, specific orders/conditions for acceptance.	<p>As per CESTAT (Procedure) Rules, 1982, copy of the appeal or documents filed by the appellant/respondent can only be provided to the parties concerned with the appeal i.e., appellant, respondent or the authorized representative.</p> <p>Also, as per Section 8(1)(j) of the RTI Act, 2005 along with its amendment through DPDP Act, 2023, the CPIO has no obligation to disclose personal information of third parties.</p> <p>Further, all the Orders passed in respect of the cases can be downloaded from sub head - daily orders/final orders under head - Orders on the CESTAT website.</p>

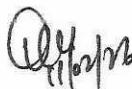
Yours faithfully,



(Vaishali Kharbanda)

Technical Officer/ CPIO

Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.



(Vaishali Kharbanda)

Technical Officer/ CPIO